

THE GAUHATI HIGH COURT AT GUWAHATI
(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

NO.HC.VII-21/2008/1864 /A.

From :- Shri Kaushik Kumar Sharma,
Joint Registrar (Vigilance),
Gauhati High Court,
Guwahati.

To, Shri Neiko Akami,
Registrar, Gauhati high Court,
Kohima Bench, Kohima

Dated Guwahati, th30 March, 2021.

Sub:- Earned leave.

Ref:- Your note dated 24.03.2021.

Sir,

With reference to the above, I am directed to inform you that the prayer of Smti Kheseli Chishi, Principal Judge, Family Court, Dimapur, Nagaland, regarding earned leave for twelve days w.e.f. 12.04.2021 to 23.04.2021 (prefixing 10.04.2021 & 11.04.2021 and suffixing 24.04.2021 & 25.04.2021), has been granted, subject to submission of her Leave Admissibility Report at the Gauhati High Court, Kohima Bench. Further, she has been asked to hand over charge to a senior Judicial officer at the station before proceeding on leave.

Both the officers may be informed accordingly.

Yours faithfully,

sd/-

JT.REGISTRAR (VIGILANCE)
Memo NO.HC.VII-21/2008/1865/A, dated 30.3.2021

Copy to:

1. The Project Manager, Gauhati High Court.


JT.REGISTRAR (VIGILANCE)